

Act, 1961, the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970, the Regional Rural Banks Act, 1976 and the Banking Companies (Acquisition and transfer of Undertakings) Act 1980.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Bankers’ Books Evidence Act, 1891, the Reserve Bank India Act, 1934, the Banking Regulation Act, 1949, the State Bank of India Act, 1955, the State Bank of India (Subsidiary Banks) Act, 1959, the Deposit Insurance and Credit Guarantee corporation Act, 1961, the Banking Companies (Acquisition and T-ansfer of Undertakings) Act, 1970, the Regional Rural Banks Act, 1976 and the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.”

The motion was adopted.

SHRI PRANAB MUKHERJEE : I introduce the Bill.

DANGEROUS MACHINES (REGULATION) BILL*

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH) : Sir, I beg to move for leave to introduce a Bill to provide for the regulation of trade and commerce in and production, supply, distribution and use of, the, product any industry producing dangerous machines with a view to securing the welfare of Labour operating any such machine and for payment of compensation for the death or bodily injury suffered by any labourer while operating any such machine, and for matters connected there with or incidental thereto.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted **INTRODUCE A BILL** to provide for the regulation of trade and commerce in, and production, supply, distribution and use of, the product of any industry producing dangerous mnchines with a view to securing the welfare of labour operating any such machine and for payment of compensation for the

death or bodily injury suffered by any labourer while operating any such machine, and for matters connected therewith or incidental thereto.”

The motion was adopted

RAO BIRENDRA SINGH : Sir, I introduce the Bill.

12.55 hrs

MINES (AMENDMENT) BILL*

THE MINISTER OF STATES IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ATOMIC ENERGY, SPACE, ELECTRONICS AND OCEAN DEVELOPMENT (SHRI SHIVRAJ V. PATIL) : Sir, I beg to move for leave to introduce a Bill further to amend the Mines Act, 1952.

Further, wants to make a short statement on the Bill. The Act has been under continous review of the Government particularly in the light of the difficulties experienced in the enforcement, need for additional safety regulations and improvements in the working conditions and work enviorment for the workers, some of the important provisions contained in the Amending Bill relate to the re-defining clearly of the duties responsibilities of the owner.

MR. DEPUTY-SPEAKER : Mr. Patil, you are only introducing the Bill now. When it is taken up for consideration, you can make the statement.

The question is :

“That leve be granted to introduce a Bill further to amend the Mines Act, 1952. ”

The montion was adopted.

SHRI SHIVRAJ V. PATIL : Sir, I introduce the Bill†

12.57 hrs.

MATTERS UNDER RULE 377

- (i) Need for construction of over-bridge at Vanmadkhi railway crossing in Bihar.

*Published in Gazette of India Extraordinary, Part II, section 2. dated 10.5.83.

†Introduced with the recommendation of the President.

श्रीमती माधुरी सिंह (पूर्णिमा) : उपाध्यक्ष महोदय, बिहार भारत का मुख्य और महत्वपूर्ण राज्य है। पिछले कुछ वर्षों में देश में प्रगति और विकास के बावजूद पूर्णिमा जिले में परिवहन के साधनों का वृद्धि नहीं हुई है। किन्तु वनमन्खी का रूप प्रायः एक सा ही है। यह महत्वपूर्ण स्थान है। इस क्षेत्र की आबादी में वृद्धि हुई है, नगरीकरण की चाल तेज हुई है। अनेक अर्द्ध देहाती इलाके इसकी परिधि में आ गए हैं। छोटे उद्योगों के कारण आबादी में असामान्य वृद्धि हुई है। इन सब के बावजूद वनमन्खी में रेलवे क्रासिंग पर ओवर-ब्रिज नहीं है। ओवर-ब्रिज के अभाव में जनता को काफी कठिनाई का सामना करना पड़ता है। गाड़ी आने के समय रेलवे क्रासिंग बंद होने पर भारी भीड़ दोनों ओर एकत्र हो जाती है। ट्रकों और बसों के अतिरिक्त नजदीक के गांवों की जनता को काफी परेशानी का सामना करना पड़ता है। नजदीक ही सरकारी दफ्तरों के कर्मचारियों को बहुत देर तक प्रतीक्षा करनी पड़ती है। लोगों को प्राणों का खतरा रहता है और आये-दिन प्रायः दुर्घटनाएं होती रहती हैं। वनमन्खी रेलवे स्टेशन पर यात्रियों के लिए विश्रामगृह, भोजनालय और जलपान-गृह भी नहीं हैं। वनमन्खी बिहार का मुख्य रेलवे स्टेशन है। इस लिए रेलवे मंत्रालय से मेरा अनुरोध है कि वनमन्खी में रेलवे क्रासिंग पर ओवर-ब्रिज का निर्माण और रेलवे स्टेशन पर विश्राम-गृह भोजनालय तथा महत्वपूर्ण यात्री-सुविधाएं बढ़ाई जाएं और इसे इस क्षेत्र के महत्व के अनुरूप बनाया जाए।

(ii) Need for opening archaeological circle office in Orissa.

SHRIMATI JAYANTI PATNAIK (Cuttack) : Under Rule 377, I make the following statement :

The maintenance of the ancient monuments lying in the premises of Lord Lingaraj temple, Bhubaneswar has not been given proper attention by the Government of India. Cleanliness of the temple and its premises

been neglected badly. Most of the temples, particularly the Bhubaneswari Temple, Dakhina Chara, Ganesh temple and Bhoga Mandap etc. are leaking during rains. The stone floor of the main temple premises has been damaged. With the increase in the number of visitors the demand for the Mahaprasad and Bhoja have also increased. But it is regrettable that adequate arrangement has not been made to provide shops for the sale of Mahaprasad. It is necessary to provide shops and dining space to contain the growing demands of the religious public. This will also help in keeping the premises hygienic.

This being an important monument and a religious institution of national fame attracts thousands of visitors daily.

All these shortcomings are becomes Orissa has not had its Archoaeological circle office. If the office is located in Orissa it will look after the entire maintenance of the monuments

The Central Archaeological Deptt. has taken over the maintenance of this temple premises, but no positive interest has been shown by it to preserve these ancient monuments. Thus perfect mainteance of the temple and its premises has become real necessity and therefore, deserves the special attention of the Government of India.

For a permanent solution to these problems I demand that an archaeological circle office should be established exclusively for Orissa to look after the maintenance of these monuments as and when required.

(iii) Need for opening certain offices of Raiways In Orissa.

SHRI CHINTAMANI JENA (Balassore) : Under Rule 377 I make the following statement :

Orissa has not so far had the privilege of having the offices of construction for any railway lines in the State. These are always located outside the State in spite of the fact that construction of new lines has been under taken inside Orissa. The offices of the Senior Engineers and other administrative offices for Cuttack-Paradip line and Railway Workshop at Maneswar were located at Calcutta though the real work is being carried out in this State. The following projects have now been sanctioned for Orissa :